

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No. 85/2019
in
OA No. 659/2018**

New Delhi this the 30th day of August, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sunita Kumari
D/o Sh. Fakir Chand
R/o RZ-28, A/5, Street No. 9, Indira Park
Palam Colony, Delhi. ...Petitioner

(By Advocate: Mr. Jatin Prashar for Mr. Ajesh Luthra)

Versus

1. Sh. Vijay Kumar Dev
Chief Secretary
Govt. of NCT of Delhi.
A-Wing, 5th Floor, Delhi Secretariat
I.P. Estate, New Delhi.
2. Sh. Rajesh Chopra
Secretary
Delhi Subordinate Services Selection Board (DSSSB)
FC-18, Institutional Area, Karkardooma
Delhi – 110092.
3. Ms. Rashmi Krishnan
Secretary
Department of Women & Child Development
(GNCT of Delhi)
1, Pt. Ravi Shankar Shukla Lane
K.G. Marg, New Delhi.

....Contemnors/Respondents

(By Advocates: Mr. Anuj Kr. Sharma and Ms. Esha Mazumdar)

O R D E R (ORAL)

Ms. Nita Chowdhury:

When this matter is taken up for hearing, counsel for the respondents gives us a copy of the order passed by the Hon'ble High

Court in WP(C) No. 553/2019 on 21.01.2019 in which it has been clearly stated as under:-

“In the meantime, the operation of the impugned order shall remain stayed.

2. In view of the above direction of the Hon’ble High Court, the CP is closed. However, liberty is given to the applicant to ask for the same to be taken up, if so advised, after the decision of the Hon’ble High Court.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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